

ITEM NO.1

COURT NO.3

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 2194/2020 in SLP(Crl) No. 4040/2020

(Arising out of impugned final judgment and order dated 28-10-2020 in SLP(Crl) No. No. 4040/2020 passed by the Supreme Court Of India)

PARAMJIT SINGH

Petitioner(s)

VERSUS

THE STATE OF PUNJAB

Respondent(s)

(ALONGWITH RECORDS/PAPER BOOKS OF SLP(CRL.) NO. 5746 OF 2020.)

WITH

MA 2323/2019 in SLP(Crl) No. 6640/2019 (II-B)

MA 2195/2020 in SLP(Crl) No. 4142/2020 (II-B)

(Courts Motion)

Date : 17-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Ms. Radhika Gautam, AOR

Mr. G. Balaji, AOR

Mr. Himanshu Sharma, AOR

For Respondent(s)

Mr. Anmol Rattan Sidhu, Ld. AG

Mr. R.K. Rathore, Adv.

Mr. Shiv Kumar Sharma, Adv.

Ms. Jaspreet Gogia, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have perused the additional affidavit dated 13.05.2022 filed by the Sarabjit Singh, PPS, Assistant

Inspector General of Police, Litigation, Bureau of Investigation, Punjab, Chandigarh.

The affidavit refers to the office order(s) issued by the Director General of Police.

Assurance is given by the Advocate General on behalf of the respondent-State that all essential steps will be taken to ensure that the absconding offenders/accused persons are brought to book within a reasonable time and failing which the Officer, who is made personally liable in terms of the order shall be proceeded with departmentally for the acts of commission and omission.

Accordingly, we post these matters on 12.07.2022.

Further status report be filed well-in-advance.

(DEEPAK SINGH)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)